SCHEDULE III PART I

(See section 50)

Form of Valuation (to be used with such modifications, if any, as may be necessary) of Estate.

IN THE COURT OF

Re: Probate of the will or of the Estate of

(or Administration) deceased.

- 1. I, (A,B) solemnly affirm/make oath and say that I am the executor (or one of the executors or one of the next of kin) of..... deceased, and that I have truly set forth in Annexure A to this Form of Valuation all the estate of which the above named deceased died possessed or to which he was entitled at the time of his death, and which has come, or is likely to come, to my hands.
- 2. I further say that I have also truly set forth in Annexure B all the items I am by law allowed to deduct.
- 3. I further declare that the said estate exclusive only of the last mentioned items, was on the date of the death of the said deceased/under the value of is .
- 4. I (A, B) further declare that what is stated in this Form of Valuation is true to the best of my information and belief.

(Signed)	١		ΔR
Joigneu		 	A, D.

This form to be used where the application is made after one year from the date of death.

ANNEXURE A

Valuation of the movable and immovable property of deceased. Cash in hand and at the bank, household goods, wearing apparel, books, plate, jewels, etc.

(State estimated value according to best of Executor's or Administrator's belief).

Property in Government securities transferable at the Public Debt Office.

(State description and value on the date of the death of the deceased or on the date of the application, as the case may be) Immovable property, consisting of......

(State description and market value on the date of the death of the deceased or on the date of the application, as the case may be) Leasehold property......

(If the deceased held any leases for years determinable, state the period of the lease and the estimated amount of rent inserting separately arrears due on the date of death or on the application, as the case may be).

Property in public companies.

(State the particulars and the value calculated at the price on the date of the death or on the date of the application, as the case may be).

Policies of insurance upon life, money out on mortgages and other securities, such as bonds, bills, notes and other securities, for money.

(State the amount of the whole on the date of the death or on the date of the application, as the case may be).

Debts.

(Other than bad debts).

Stock in trade.

(State the estimated value, if any).

Other property not comprised under the foregoing heads.

(State the estimated value, if any).

Total		

Deduct items shown in Annexure B in the manner provided in sub-section (2) of section 51.

Net value of the Estate.....

ANNEXURE B

Schedule of debts, etc.

Rs. nP.

Amount of debts due and owing from the deceased, legally payable out of the estate.

Amount of expenses connected with funeral rites and ceremonies.

Amount of mortgage encumbrances.

Property held in trust not beneficially or with general power to confer a beneficial interest.

Other property not subject to duty.

PART II

Amended Form of Valuation of Estate
(See section 56 and 58)

IN THE COURT OF

Re: Probate of the will of the Estate of

(or Administration of)

Deceased.

- 1. I (A, B) am the executor (or one of the executors or one of the next of kin, as the case may be) of
 - 2. Probate was (or letters of administration were) granted to me on.
- 3. It has now been discovered that the net value of the estate on which court-fee paid was not correctly ascertained.
- 4. I have now truly set forth in Annexure A to this amended Form of Valuation all the estate of the deceased at the date of his death/the application for probate (or letters of administration) which has come or is likely to come to my hands.
- 5. I further have now truly set forth in Annexure B all the items which I am by law allowed to deduct.
- 6. I further declare that the said estate, exclusive only of the last mentioned items, at the date of the death of the deceased was/this application is under the value of.
- 7. I, (A, B) further declare that what is stated in this amended Form of Valuation is true to the best of my information and belief.

(Signed) A, B.

ANNEXURE A

Amended valuation of the estate of deceased.

Valuation on which	Increase.	Decrease.	Valuation	as	now
court fee was paid.			amended.		
Total.					
Deduct items shown in A	Annexure B in the n	nanner provided in sub	-section (2) of secti	on 5	1.
		Amended net	value of Estate	•••••	
	AN	INEXURE B			
	Amended S	chedule of debts, etc.			
Valuation on which	Increase.	Decrease.	Valuation	as	now
court fee was paid.			amended.		
Total.					